

FIR No. 437/2021
PS : Sarai Rohilla
U/s 33 Delhi Excise Act
Stat/e Vs. Suresh S/o Sh. Sabhajeet

(Through Video Conferencing)

26.07.2021

Bail application U/s 437 Cr.P.C on behalf of accused Suresh S/o Sh. Sabhajeet

Present: Ld. APP for the State
Sh. Sandeep Kumar, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC since 21.07.2021 and has been falsely implicated in the present case. He further submits that, the arresting officer had a personal issue with the accused and therefore to exact revenge, the present FIR was filed on concocted grounds.

I have heard Ld. Counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 22.07.2021. Recovery has already been affected from the accused. Accused is no longer even required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused Suresh S/o Sh. Sabhajeet be released on bail on furnishing bail bond for a sum of Rs. 20,000/- with one surety of like amount. Accused Suresh S/o Sh. Sabhajeet be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

CHARU ASI WAL
Digitally signed by
CHARU ASI WAL
Date: 2021.07.26
13:38:44 +05'30'
(Charu Asiwal)
MM-04/Central:
Delhi/26.07.2021

FIR No. 394/2020
PS : Sarai Rohilla
U/s 356/379/411 IPC
State Vs. Suraj @ Fighter S/o Ram Singh

26.07.2021

(Through Video Conferencing)

Present: Ld. APP for the State
Surety Anuj Goyal alongwith Sh. Manmohan, Ld. Counsel for
accused.

Bail bonds in the sum of Rs. 10,000/- on behalf of accused Suraj @
Fighter S/o Ram Singh have been furnished, in terms of bail order dated 20.07.2021
of Ld. Sessions Court. Verification report perused. Accused is the friend of Surety.
Let the FDR be endorsed and returned.

Considering the above submissions, Bail bonds stands accepted.

Ahlmad is directed to send a copy of this order to the FDR issuing
branch of Karnataka Bank, along with accurate details of the FDR. Furthermore,
concerned Branch Manager is directed not to release such FDR, until otherwise,
directed by this court. Ahlmad is further directed to endorse the original FDR as and
when the same is presented physically.

This order itself be treated as release warrants for the accused. Let this
order be communicated to the Jail Superintendent concerned by all modes, including
electronically.

CHARU ASI WAL
ASI WAL
(Charu Asiwal)
MM-04/Central:
Delhi/26.07.2021

Digitally signed by
CHARU ASI WAL
Date: 2021.07.26
13:39:19 +05'30'